

**GOVERNMENT OF INDIA**

**MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA**

**UNSTARRED QUESTION NO- 710**

**ANSWERED ON- 29/11/2024**

**CROSS BORDER TRAFFICKING**

**710. SHRI KRISHNA PRASAD TENNETI**

**SHRI PUTTA MAHESH KUMAR**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state :-**

**(a) the total number of victims of cross-border human trafficking over the last five years from the country including Andhra Pradesh particularly in Bapatla Parliamentary Constituency;**

**(b) the total number of individuals who have been arrested and convicted for engaging in cross border human trafficking over the last five years across the country, including Andhra Pradesh particularly in Bapatla Parliamentary Constituency, year-wise;**

**(c) the details regarding the list of foreign and Indian persons who have been extradited from other countries to India and vice-versa over the last five years for being engaged in cross-border human trafficking and the present status thereof;**

**(d) the details regarding the list of fugitives against whom red corner notices are pending for their involvement in cross-border trafficking; and**

**(e) whether the Government has carried out any activities to raise awareness regarding the issue of cross-border human trafficking and if so details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS**

**(SHRI KIRTI VARDHAN SINGH)**

**(a) to (e) Data relating to registration of cases of trafficking to other countries is not maintained by the Ministry of External Affairs. As and when complaints of illegal migration/human trafficking are received, they are referred to the State Government for investigation and prosecution under the relevant legal provisions of the Bharatiya Nyaya Sanhita (BNS).**

**All foreign countries do not share details of all Indian deportees; therefore, the exact number of Indians deported from foreign countries is not available with the Ministry of External Affairs. Also, the data regarding the foreigners deported from India for being engaged in cross-border human trafficking as well as data regarding red corner notices pending against the fugitives for their involvement in cross-border trafficking is not maintained by the Ministry.**

**Government accords utmost priority to the safety, security and well-being of Indian nationals abroad and encourages only legal form of**

**migration from India. The Ministry routinely organizes outreach programs to sensitize various stakeholders about benefits of safe and legal migration and on possible ways of preventing illegal migration through fake or unregistered recruitment agencies. Information about illegal agents is also uploaded and updated on regular basis on the eMigrate Portal.**

**Ministry also issues advisories, media briefings and tweets about fake job rackets from time to time. Such communications are also issued by concerned Indian Missions/Posts abroad through their websites and social media handles and through the print media.**

**Prompt action is taken by concerned Indian Missions/Posts as well as by Protector of Emigrant offices in India whenever instances of illegal migration/human trafficking are noticed. Government of India has raised this issue at political level with the host Government from time to time. A list of 3,094 unregistered agents (till October 2024) has been notified on e-Migrate portal. This information is regularly updated based on complaints filed by aggrieved individuals. These complaints are also forwarded to concerned state police authorities for taking suitable action against illegal/fake agents as per existing legal provisions.**

**The Ministry through Indian Missions/Posts abroad, takes pro- active measures to rescue Indian nationals trapped in foreign countries whenever such cases come to the notice of the Ministry.**

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